

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF Unique Sugars Ltd.

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Unique Sugars Ltd.
2.	Date of incorporation of corporate debtor	10 September, 1981.
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421MH1981PLC025191.
5.	Address of the registered office and principal office (if any) of corporate debtor	MHATRE PEN BLDG, B-WING, SENAPATI BAPAT MARG DADAR, MUMBAI-400028
6.	Insolvency commencement date in respect of corporate debtor	28/02/2019 being the date of delivery of order by NCLT, Mumbai ( the order copy received by the IRP on 07/03/2019)
7.	Estimated date of closure of insolvency resolution process	03/09/2019 (i.e.180days from 07/03/2019).
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Javadsha Kumarpal Vasa. Registration No: IBBI/IPA-001/IP-P00296/2017-18/10540
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Basement Office NO. 4, M L Spaces, D.J. Road, Vile Parle (west), Mumbai - 400056 <b>Email:</b> jkvasaco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Basement Office NO. 4, M L Spaces, D.J. Road, Vile Parle (west), Mumbai - 400056 <b>Email:</b> jkvasaco@gmail.com
11.	Last date for submission of claims	21/03/2019(i.e 14days from the date of intimation of order to the Interim Resolution Professional.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not yet identified.
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:	Web Link: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Unique Sugars Ltd. on 28/02/2019.

The creditors of Unique Sugars Ltd, are hereby called upon to submit their claims with proof on or before 21/03/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:-

Form B - for claims by Operational Creditors except Workmen and Employees.

Form C-for claims by Financial Creditors

Form D-for claims by workmen and Employees.

Form E- for claims by Authorized Representatives of Workmen and Employees,

Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

The proof of claims is to be submitted by way of specified forms along with affidavit (witnessed by a notary or oath commissioner) and documentary proof in support of the claim, as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Please submit a copy of the duly completed forms to the attention of the IRP through electronic means at [jkvasaco@gmail.com](mailto:jkvasaco@gmail.com) or physically at the address mentioned below kindly also submit relevant documentary proof in support of your claims.

The above said regulation & relevant forms can be downloaded from the website of Insolvency and Bankruptcy Board of India- <http://ibbi.gov.in>.

For physical submission on the below address:

Javadsha Kumarpal Vasa.

IBBI/IPA-001/IP-P00296/2017-18/10540

Interim Resolution Professional Unique Sugars Ltd.

(a company under corporate insolvency resolution process vide NCLT order C.P.(IB)-128/(MB)/2018 dated 7<sup>th</sup>, March, 2019)

Basement Office NO. 4, M L Spaces, D.J. Road, Vile Parle (west), Mumbai - 400056

**OR**

Head Office: MHATRE PEN BLDG B WING SENAPATI BAPAT MARG DADAR MUMBAI MH 400028

For electronic submission- [jkvasaco@gmail.com](mailto:jkvasaco@gmail.com)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.03.2019

Place: Mumbai



A handwritten signature in blue ink, appearing to read "Jk Vas", with a horizontal line underneath.

Javadsha Kumarpal Vasa  
(Interim Resolution Professional)